

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.274
TO BE ANSWERED ON 12.12.2018**

Illegal Encroachment of Wakf Land

274. SHRI BADRUDDIN AJMAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the quantum of wakf land which has been illegally encroached by corporate houses/public till date in the country, the State-wise details thereof;
- (b) whether any action has been taken to make the waqf land free from encroachers during the last three years;
- (c) if so, the details thereof, State-wise, and if not, the reasons therefor;
- (d) whether Government has any plan to use the wakf land for the welfare of the community; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) : As per Section 32 of the Waqf Act, 1995 as amended, the general superintendence of auqaf in a State is vested with the State Waqf Board (SWB) and it is the duty of the concerned SWB to ensure that Waqf properties are properly maintained, controlled and administered. As per the available information with Central Waqf Council (CWC) received from various State Waqf Boards, State wise available data on number of Waqf Properties are facing encroachment is given at Annexure-I.
- (b) & (c): As per the provision of Section 54, the Chief Executive Officer of the Waqf Board is empowered to remove the encroachment from the Waqf property. Such removal is normally carried out with the help of State Government machinery. CWC also takes up the issue with the concerned Waqf Board with a view to expedite the process of disposal of litigation and retrieval of the waqf properties facing encroachment. In addition CWC also takes up complaints received in respect of encroachment, unauthorised occupation and alienation of the Waqf properties with the concerned Waqf Boards and State Governments etc.
- (d) & (e): The Government of India has established "National Waqf Development Corporation Limited (NAWADCO)", under the aegis of Ministry of Minority Affairs. NAWADCO provides an opportunity to waqf institutions or to the state waqf boards for commercial development of

waqf properties to enhance their income which can be utilised for the welfare of the Muslim community. Ministry of Minority Affairs is also implementing a scheme named Pradhan Mantri Jan Vikas Karyakram (PMJVK) for bringing identified minority concentration area at par to national average in respect of socio-economic and basic amenities indicators on the basis of 2011 census by providing infrastructure for education, skill, health etc. Under this scheme based on local need, the project proposed on land of waqf or similar land of other notified minority communities offered by respective authority/Board, small minority communities free of any lease amount/nominal amount for a particular period on lease basis would also be considered. Besides that, Ministry also implements Shahari Waqf Sampatti Vikas Yojana through Central Waqf Council under which interest free loans is provided to Waqf Institution/State Waqf Boards for development of waqf land parcels for the welfare of the community.

Annexure referred to in reply to Part (a) of the Lok Sabha Unstarred Question No.274 due for answer on 12/12/2018 raised by SHRI BADRUDDIN AJMAL regarding 'Illegal Encroachment of Wakf Land'

State wise available data on number of Waqf Properties with Encroachment

S.No.	Name of Waqf Board	Number of Waqf Properties encroached by Private/Public
1.	Punjab Waqf Board	5,610
2.	Madhya Pradesh Waqf Board	3,240
3.	Board of Waqfs, West Bengal	3,082
4.	Tamil Nadu State Waqf Board	1,335
5.	Karnataka State Waqf Board	862
6.	Haryana Waqf Board	754
7.	Himachal Pradesh Waqf Board	503
8.	Delhi Waqf Board	373
9.	Chhatisgarh State Waqf Board	200
10.	Assam Board of Waqfs	191
11.	Bihar State Sunni Waqf Board	181
12.	Rajasthan Board of Muslim Waqf	164
13.	Manipur State Waqf Board	137
14.	Maharashtra State Waqf Board	81
15.	Bihar State Shia Waqf Board	58
16.	Kerala State Waqf Board	29
17.	Uttar Pradesh Sunni Central Waqf Board	12
18.	Tripura Board of Waqf	10
19.	Odisha Board of Waqfs	7
20.	Chandigarh Waqf Board	6
21.	Puducherry Waqf Board	5
22.	Jharkhand Waqf Board	2
23.	Andaman and Nicobar Waqf Boards	2
24.	Uttarakhand Waqf Board	119